

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. 2529/90

DATE OF DECISION 29-7-93

Smt. Phoolwati ..... Applicant

V/s

U.O.I. & Ors. .... Respondents

FOR THE APPLICANT .... Sh. K. K. Patel, proxy counsel  
for Sh. M. C. Garg, counsel

FOR THE RESPONDENTS .... Sh. J. Q. Madan, counsel

CORAM

Hon'ble Sh. B. S. Hegde, Member (J)

ORDER (ORAL)

(delivered by Sh. B. S. Hegde, Member (J))

Ld. counsel for the respondents submits that applicant's husband died in harness in the year 1986 and he filed this petition in the year 1990. He further submits that the application of the applicant's second son was considered. But it was not possible for the government to appoint him on compassionate ground.

It is understood that the applicant is still continuing in the quarter allotted to her husband (F-13, Jahangir Road, New Delhi) and there is no interim relief in this respect. I find there is no merit in the petition. In the circumstances, respondent is directed to evict the applicant from the quarter within a period of two months from the date of communication of this order. O.A. is dismissed.

  
(B. S. HEGDE)  
MEMBER (J)